

Order dated 28.7.2000

Seen the petition. Heard Shri D.P. <sup>Panda</sup> Dhot, learned counsel for the petitioner. In this O.A. the applicant states that he had applied for E.D.B.P.M., Kantipal E.D.B.O., vacancy for which advertisement was issued on 17.1.1997. The applicant has stated that he was eligible for the post and had made an application, but he has not received any <sup>he</sup> intimation about the fate of his application. In view of this <sup>he</sup> has prayed in the O.A. for direction to respondents to take his application into consideration. Heard Shri D.P. <sup>Panda</sup>, learned counsel for the petitioner. We note that there are no departmental rules/instructions <sup>regarding</sup> ~~that~~ <sup>from</sup> all those who had applied for E.D. Post and had not been selected would have to be intimated about their non selection by the departmental authorities. In most other examinations or process of selection the departmental authorities only publish the results of the selected/successful/qualified candidates and not of the unqualified ~~unfit~~ candidates. The applicant has not mentioned any fact in support of his submissions that his case has not been considered for the E.D. Post excepting the fact that he has not been intimated about the result. He has also enclosed a representation at Annexure-2 to his O.A. in which he has only prayed for supplying him a copy of the verification report. In this ~~case~~ <sup>representation</sup> the applicant himself has clearly mentioned that cases of three persons including his were taken into consideration by the Inspector. In view of this averment his submission that his case was not considered is belied by his own Annexure-2. As the respondents, under the rules are not required to intimate the final result to the unsuccessful candidates we hold that this O.A. is *prima facie* without any merit and the same is rejected at the admission stage itself.

*V.J. Vora*  
28.7.2000  
VICE-CHAIRMAN  
MEMBER (JUDICIAL)